

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item No.12  
CP(IB) No.470/Chd/Pb/2019  
Under Section 7, IBC 2016**

**In the matter of:-**

Bimal Sangari	...Petitioner-Financial Creditor
Vs.	
Preet Land Promoters and Developers Pvt. Ltd.	...Respondent-Corporate Debtor.

**Present:**

None for the petitioner.

Mr. Jintender Pal Singh, proxy counsel for Mr. Paramjit Batta, Advocate for the respondent-corporate debtor.

It is seen that on the last date of the hearing petitioner himself appeared in person and it was stated by him that the counsel is not present. He was directed to file a short note on the maintainability of the present petition in view of ***Manish Kumar's Judgment passed by the Hon'ble Supreme Court***. It is seen that the petitioner did not comply with the last order of this Bench for last few dates. It seems that he is not interested in pursuing the present petition. Therefore, the present petition bearing CP(IB) No.470/Chd/Pb/2019 is dismissed for non-prosecution.

Sd/-

(Subrata Kumar Dash)  
Member (Technical)

March 06, 2023  
DS

Sd/-

(Harnam Singh Thakur)  
Member (Judicial)